

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UN-STARRED QUESTION NO. 931**  
TO BE ANSWERED ON 02.12.2024

**Fine for Stubble Burning**

931. SHRI SUDHEER GUPTA:  
SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) total number of cases of stubble burning reported from the North Indian States;
- (b) whether the Government has doubled the fine for burning stubble by farmers to prevent deterioration of air quality in NCR Region and pollution and if so, the details thereof;
- (c) whether the Government has notified the Commission for Air Quality Management in the National Capital Region and Adjoining Areas (Imposition, Collection and Utilisation of Environmental Compensation for Stubble Burning) Amendment Rule, 2024 and if so, the details thereof;
- (d) whether the Government has directed States of Delhi, Haryana, Punjab, Uttar Pradesh and Rajasthan to appoint nodal or supervisory officers to impose and collect fine for stubble burning and if so, response of the said State Governments in this regard; and
- (e) whether there is a sharp spike in number of cases of stubble burning in the State of Punjab even after increasing fine for burning of stubble and if so, reasons for same?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI KIRTI VARDHAN SINGH)

**(a):**

As per the Consortium for Research on Agro ecosystem Monitoring and Modeling from Space (CREAMS) Laboratory, Division of Agricultural Physics, ICAR – Indian Agricultural Research Institute, New Delhi, the cases of Stubble Burning in Punjab, Haryana, Delhi and NCR Districts of Uttar Pradesh & Rajasthan has reduced from a total of 53672 in 2022 to 12530 in 2024. In Punjab, the total number of stubble burning incidents has reduced from 49888 in 2022 to 10821 in 2024 and that of Haryana from 3629 in 2022 to 1373 in 2024.

**(b) & (c):**

The Ministry of Environment, Forest and Climate Change vide notification no. G.S.R. 690 (E) dated 6<sup>th</sup> November, 2024 has amended the Commission for Air Quality Management in National Capital Region and Adjoining Areas (Imposition, Collection and Utilization of Environmental Compensation for Stubble Burning) Rules, 2023 and has issued the Commission for Air Quality

Management (CAQM) in National Capital Region and Adjoining Areas (Imposition, Collection and Utilization of Environmental Compensation for Stubble Burning) Amendment Rules, 2024.

Copy of the Commission for Air Quality Management in National Capital Region and Adjoining Areas (Imposition, Collection and Utilization of Environmental Compensation for Stubble Burning) Amendment Rules, 2024 enclosed as **Annexure-I**.

In accordance with the amended rules, the fine has been doubled as under:

<b>Type</b>	<b>2023 Rules</b>	<b>2024 Amendment Rules</b>
Farmer having an area of land of less than 02 acres	Rs. 2500	Rs. 5000 per incidence
Farmer having an area of land of 02 acres or more but less than 05 acres	Rs. 5000	Rs. 10000 per incidence
Farmer having an area of land of more than 05 acres	Rs. 15000	Rs. 30000 per incidence

**(d):**

Subsequent to the notification of the Commission for Air Quality Management in National Capital Region and Adjoining Areas (Imposition, Collection and Utilization of Environmental Compensation for Stubble Burning) Amendment Rules, 2024 by the Ministry of Environment, Forest and Climate Change vide Notification No. G.S.R. 690(E) dated 6<sup>th</sup> November, 2024 revising the rates of Environmental Compensation for stubble burning, CAQM issued an Order dated 7<sup>th</sup> November, 2024, authorising all Nodal/Supervisory Officers so appointed by the respective Governments to impose and Collect Environment Compensation from farmers causing Air Pollution by stubble burning, in accordance with aforesaid rule.

A copy of the order is enclosed as **Annexure-II**.

**(e):**

The cumulative paddy residue burning reports show a 68 % decline for the period from 6<sup>th</sup> November to 27<sup>th</sup> November in 2024 as compared to 2023.

\*\*\*\*\*



# भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-06112024-258498  
CG-DL-E-06112024-258498

असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)  
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

सं. 632]

नई दिल्ली, बुधवार, नवम्बर 6, 2024/कार्तिक 15, 1946

No. 632]

NEW DELHI, WEDNESDAY, NOVEMBER 6, 2024/KARTIKA 15, 1946

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 6 नवम्बर, 2024

सा.का.नि. 690(अ).—केंद्रीय सरकार, राष्ट्रीय राजधानी और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग अधिनियम, 2021 (2021 का 29) की धारा 25 की उप-धारा (2) के खंड (ज) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राष्ट्रीय राजधानी और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग (पराली जलाने पर पर्यावरणीय प्रतिकर का अधिरोपण, संग्रह और उपयोग) नियम, 2023 में संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात्:-

1. संक्षिप्त नाम, लागू और प्रारंभ होना - (1) इन नियमों का संक्षिप्त नाम राष्ट्रीय राजधानी और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग (पराली जलाने पर पर्यावरणीय प्रतिकर का अधिरोपण, संग्रह और उपयोग) संशोधन नियम, 2024 है।

(2) ये राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होंगे।

2. राष्ट्रीय राजधानी और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग (पराली जलाने पर पर्यावरणीय प्रतिकर का अधिरोपण, संग्रह और उपयोग) नियम, 2023 (जिसे इसमें इसके पश्चात उक्त नियमों कहा गया है) में, नियम 3 के स्थान पर, निम्नलिखित नियम को रखा जाएगा, अर्थात्:-

“3. आयोग अधिनियम के उपबंधों के अनुसार निम्नलिखित दरों पर पराली जलाने वाले कृषकों पर पर्यावरणीय प्रतिकर अधिरोपित और संगृहीत कर सकता है, अर्थात्:-

- (क) दो एकड़ से कम भूमि वाले कृषक, प्रति घटना के लिए पांच हजार रुपये के पर्यावरणीय प्रतिकर का संदाय करेंगे;
- (ख) दो एकड़ या उससे अधिक किन्तु पांच एकड़ से कम भूमि वाले कृषक, प्रति घटना के लिए दस हजार रुपये के पर्यावरणीय प्रतिकर का संदाय करेंगे;
- (ग) पांच एकड़ से अधिक भूमि वाले कृषक, प्रति घटना के लिए तीस हजार रुपये के पर्यावरणीय प्रतिकर का संदाय करेंगे”।

- 3. उक्त नियमों में, नियम 4 के उप-नियम (4) में, "उप-नियम (4) में निर्दिष्ट अधिकारी" कोष्ठक, शब्दों और आंकड़ों के लिए, कोष्ठक, शब्द और आंकड़े "उप-नियम (3) में निर्दिष्ट अधिकारी" प्रतिस्थापित किए जाएंगे।"
- 4. उक्त नियमों के प्ररूप के लिए, निम्नलिखित प्ररूप रखा जाएगा, अर्थात्:-

**“प्ररूप  
(नियम 3 और 4 देखें)**

चालान संख्या.....

तारीख: .././.....

**चालान**

राष्ट्रीय राजधानी और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग अधिनियम, 2021 (2021 का 29) की धारा 15 और राष्ट्रीय राजधानी और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग (पराली जलाने पर पर्यावरणीय प्रतिकर का अधिरोपण, संग्रह और उपयोग) नियम, 2023 के अनुपालन में, नीचे दिए गए वर्णन के अनुसार कृषक के पराली जलाने की सूचना मिली थी/की गई है या इस आशय का कोई साक्ष्य है कि उसकी भूमि में पराली जलाई गई है और परिणामस्वरूप अधिनियम और उल्लिखित नियमों के अनुसार पर्यावरणीय प्रतिकर का अधिरोपण किया गया है, और उसे निम्नलिखित विवरण के अनुसार ऐसे पर्यावरणीय प्रतिकर को जमा करने का निर्देश दिया जाता है, अर्थात्:-

1. कृषक का नाम:
2. मकान नंबर :
3. गली :
4. ग्राम :
5. डाकघर :
6. तहसील :
7. जिला :
8. राज्य :
9. संपर्क संख्या :
10. भूमि का नंबर खसरा, खेत और खतौनी सहित भूमि का विवरण:

11. कृषक की भूमि का क्षेत्रफल, जिस पर पराली जलाई गई है: (उपयुक्त बॉक्स पर निशान लगाएं)

(i)	2 एकड़ से कम		(ii)	2 से 5 एकड़ के बीच		(iii)	5 एकड़ से अधिक	
-----	--------------	--	------	--------------------	--	-------	----------------	--

12. ऊपर नामित कृषक चालान की तारीख से तीस दिनों के भीतर पर्यावरणीय प्रतिकर संबन्धित राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति, जैसा भी हो, के पक्ष में, नकद या डिमांड ड्राफ्ट या इलेक्ट्रॉनिक मोड के द्वारा \_\_\_\_\_ रुपये (शब्दों में \_\_\_\_\_ केवल) जमा कर सकता है।

हस्ताक्षर :

नाम :

पदनाम :

पता :

अधिकारी की मुहर :

संपर्क नंबर :

[फा. सं. क्यू -15014/10/2021-सीपीए/इ-160523]

वेद प्रकाश मिश्रा, संयुक्त सचिव

नोट- मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (i) में सा.का.नि. 322 (अ), तारीख 28 अप्रैल, 2023 द्वारा प्रकाशित किए गए थे।

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

### NOTIFICATION

New Delhi, the 6th November, 2024

**G.S.R. 690(E).**— In exercise of the powers conferred by clause (h) of sub-section (2) of section 25 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 (29 of 2021), the Central Government hereby makes the following rules to amend the Commission for Air Quality Management in National Capital Region and Adjoining Areas (Imposition, Collection and Utilization of Environmental Compensation for Stubble Burning) Rules, 2023, namely:-

**1. Short title and commencement.**- (1) These rules may be called the Commission for Air Quality Management in National Capital Region and Adjoining Areas (Imposition, Collection and Utilization of Environmental Compensation for Stubble Burning) Amendment Rules, 2024.

(2) They shall come into force on the date of their publication in the Official Gazette.

**2.** In the Commission for Air Quality Management in National Capital Region and Adjoining Areas (Imposition, Collection and Utilization of Environmental Compensation for Stubble Burning) Rules, 2023 (hereinafter referred to as the said rules), for rule 3, the following rule shall be substituted, namely:-

“**3.** The Commission may impose environmental compensation as per the provisions of the Act for stubble burning, at the following rates:-

(a) the Farmer having an area of land of less than two acres shall pay an environmental compensation of five thousand rupees, per incidence;

- (b) the Farmer having an area of land of two acres or more but less than five acres shall pay an environmental compensation of ten thousand rupees, per incidence;
- (c) the Farmer having an area of land of more than five acres shall pay an environmental compensation of thirty thousand rupees, per incidence.”.
3. In the said rules, in sub-rule (4) of rule 4, for the bracket, words and figures “The officer referred to in sub-rule (4)”, the bracket, words and figures “The officer referred to in sub-rule (3)” shall be substituted.
4. For the Form to the said rules, the following Form shall be substituted, namely:-

**“FORM**  
**(See rule 3 and rule 4)**

Challan No.....

Dated: .././....

**CHALLAN**

In pursuance of the section 15 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 (29 of 2021) and the Commission for Air Quality Management in National Capital Region and Adjoining Areas (Imposition, Collection and Utilization of Environmental Compensation for Stubble Burning) Rules, 2023, the Farmer described below was found/ has been reported to burn stubble or there is an evidence to the effect that Stubble Burning has happened in his land, and consequently Environmental Compensation has been imposed as per the Act and the rules mentioned above, and is directed to deposit such Environmental Compensation as per the following details, namely:-

1. Name of the Farmer:
2. House No. :
3. Street :
4. Village :
5. Post Office :
6. Tehsil :
7. District :
8. State :
9. Contact No. :
10. Details of land including Khasra, Khewat and Khatoni number of the land:
11. The area of land of the farmer who has resorted to stubble burning: (tick the appropriate box)

i	Less than 2 acres	ii	Between 2 to 5 acres	iii	More than 5 acres
---	-------------------	----	----------------------	-----	-------------------

The Farmer named above may deposit the Environmental Compensation of Rupees \_\_\_\_\_ (in words \_\_\_\_\_ only), through Cash or Demand Draft or through electronic mode in the account of respective State Pollution Control Board or the Pollution Control Committee, as the case may be within thirty days from the date of Challan.

Signature :  
Name :  
Designation :  
Address :  
Seal of the Officer:  
Contact No :

[F. No. Q-15014/10/2021-CPA/(e-160523)]

VED PRAKASH MISHRA, Jt. Secy.

**Note.**-The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide notification number G.S.R. 322(E), dated the 28th April, 2023.



F.No. I-55055/1/2021-MERD - 1086DT  
COMMISSION FOR AIR QUALITY MANAGEMENT  
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS

17<sup>th</sup> Floor, Jawahar Vyapar Bhawan,  
(STC Building), Tolstoy Marg,  
New Delhi-110001

Dated 7<sup>th</sup> November, 2024

**ORDER**

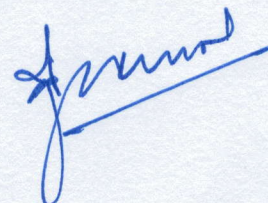
**Subject: Imposition and Collection of Environmental Compensation for Stubble Burning – reg.**

**Ref: Ministry of Environment, Forest and Climate Change's letter bearing No. Q-15014/10/2021-CPA (e-160523) dated 07.11.2024**

Subsequent to the notification of the Commission for Air Quality Management in National Capital Region and Adjoining Areas (Imposition, Collection and Utilization of Environmental Compensation for Stubble Burning) Amendment Rules, 2024 by the Ministry of Environment, Forest and Climate Change vide Notification No. G.S.R. 690(E) dated 06.11.2024, rates of Environmental Compensation for stubble burning have been revised.

2. In terms of Commission's Directions issued from time to time, functionaries of the Government are to be appointed as Nodal / Supervisory Officers by the respective Government in the National Capital Territory of Delhi, State of Punjab, State of Haryana and for NCR areas by the States of Rajasthan and Uttar Pradesh to ensure the end-to-end reporting of actions taken for each fire incident as per the plan formulated by respective Governments.

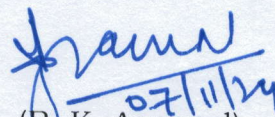
3. The Commission hereby appoints and authorizes all Nodal / Supervisory Officers so appointed by the respective Governments to impose and collect Environmental Compensation from farmers causing air pollution by stubble burning, in accordance with the Commission for Air Quality Management in National Capital Region and Adjoining Areas (Imposition, Collection and





Utilization of Environmental Compensation for Stubble Burning) Rules, 2023 as amended from time to time.

4. Immediate compliance of the aforesaid rules may be ensured.
5. This issues with the approval of the competent authority.

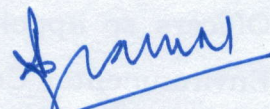
  
(R. K. Agarwal)  
Director

To:

1. The Chief Secretary, Government of Punjab, 6<sup>th</sup> Floor, Punjab Civil Secretariat-1, Sector-1, Chandigarh – 160001
2. The Chief Secretary, Government of Haryana, 4<sup>th</sup> Floor, Haryana Civil Secretariat, Sector-1, Chandigarh – 160001
3. The Chief Secretary, Government of Uttar Pradesh, 101, Lok Bhawan, U.P. Civil Secretariat, Vidhan Sabha Marg, Lucknow-226001
4. The Chief Secretary, Government of NCT of Delhi, Delhi Secretariat, I.P. Estate, New Delhi- 110001
5. The Chief Secretary, Government of Rajasthan, Secretariat, Jaipur-302005

Copy to:

1. The Chairperson and all Members, CAQM
2. The Secretary, Ministry of Environment, Forest and Climate Change, Indira Paryavanarn Bhawan, Jor BAgH Road, New Delhi – 110003

  
(R. K. Agarwal)  
Director